

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4
ANSWERED ON MONDAY, November 25, 2024/AGRAHAYANA 4, 1946 (Saka)**

Impact of Digital Competition Bill on CCI

QUESTION

4 Shri Lavu Sri Krishna Devarayalu:

Shri B K Parthasarathi:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) whether the ongoing examination of the Digital Competition Bill is likely to impact the resources and case workflows of the Competition Commission of India (CCI);**
- (b) if so, the steps taken/being taken to address any spillover effect on the funds allocated to CCI for the current financial year and whether additional funding or support will be considered to ensure efficient operations;**
- (c) the timeline for finalizing the Comprehensive Cadre Review and Restructuring process for CCI and the Director General's office;**
- (d) whether these changes will have an affect on the handling and resolution of pending case volumes; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS.**

(SHRI HARSH MALHOTRA)

(a)&(b): There will be no impact on existing resources and case workflows of CCI and no additional funds would be required for the ongoing examination of Digital Competition Bill.

(c), (d) & (e): Cadre Review and Restructuring is a periodic exercise based on assessment of administrative requirements. Accordingly, CCI has prepared draft amendments to the Recruitment Rules and invited stakeholders to submit written comments on the same. The purpose of such an administrative exercise is to facilitate expeditious handling and resolution of pending cases.
